

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE BENCH
AT CHENNAI

Original Application No 17 of 2022

Between

Permandlla Kiran Kumar

.....Petitioner

-Vs-

The state of Telangana, and Others

.....Respondent's

COUNTER AFFIDAVIT FILED BY THE PETITIONER AGAINST
RESPONDENT NO 17

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Place: Hyderabad

Dated: 29-06-2026


Party-In-Person

P.Kiran Kumar

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**COUNTER AFFIDAVIT FILED BY THE PETITIONER AGAINST
RESPONDNET NO 17**

Most respectfully showeth Submitted to Hon'ble Tribunal.

1. It is respectfully submitted that the Field Inspection Report dated 31-01-2026 filed by Respondent No.17 (Deputy Director, MZ-II, Survey, Settlement & Land Records, Hyderabad), filed is fundamentally defective, incomplete, and contrary to the settled principles governing the identification, demarcation, and protection of notified Reserved Forest land. At Page No.2, Paragraph No.4 of the report, Respondent No.17 records as follows:

"As per the Cadastral Village Map of Gajularamaram Village prepared in the year 1957 which is in force. As per Revenue Records, Sy. No.19 is recorded as 'Gairan Mahasura' with recorded extent of Ac.471-14 Gts. The existing Tri-Junctions and Bi-Junctions are prominent points. Some of the Tippons (FMBs) are available for the patta lands adjacent to Sy. No.19 (Forest Land). Based on the available Tippons for the patta lands, the survey was followed so as to maintain the extents recorded in revenue records against pattadars." (Annexure 1 Page No 6)

The above admission clearly establishes that although the existing Tri-Junctions and Bi-Junctions are acknowledged as the prominent reference points governing the notified forest boundary, the survey was predominantly carried out by relying



upon the Tippons (FMBs) and measurements of the adjoining patta lands. The report nowhere discloses that the survey was independently commenced from the original notified Tri-Junction and Bi-Junction and that the notified Reserved Forest boundary was traced and verified in accordance with the original Forest Settlement Records, Village Map, Reserve Forest pillars, and the notified forest alignment. Instead, the survey methodology was admittedly adopted only to maintain the extents of the adjoining pattadars. Such an approach is legally impermissible, as the boundary of a notified Reserved Forest cannot be identified and reconstructed from the measurements of neighbouring private lands. Consequently, the survey methodology adopted by Respondent No.17 is incomplete, inconsistent, and contrary to the settled principles governing the identification, demarcation, and protection of notified Reserved Forest land.

2. It is further respectfully submitted that Respondent No.17 has completely failed to verify and reconcile the officially notified distance of 824 metres between the Tri-Junction and the Bi-Junction, which constitutes the most crucial and determinative parameter for identifying the notified boundary of Sy.No.19. Although the Field Inspection Report expressly acknowledges the Tri-Junction and Bi-Junction as the "prominent points," nowhere does it state that the survey was commenced from the notified Tri-Junction and carried out continuously up to the corresponding Bi-Junction for the entire notified distance of 824 metres. No field measurement, boundary verification, and correlation with the notified forest records has been undertaken regarding the complete boundary alignment. On the contrary, the map prepared by the Deputy Director and filed as Annexure 1 depicts only 678 metres of the forest boundary, leaving approximately 146 metres of the officially notified boundary completely unverified and unmapped, without assigning any explanation. The omission to survey, measure, and verify the complete notified alignment of 824 metres renders the Field Inspection Report fundamentally defective, contrary to the official forest records, and incapable of determining the true boundary of the notified Reserved Forest.

(Annexure No. 2 Page No 10)

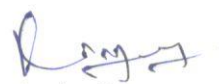


3. It is further submitted that the Panchanama dated 23-12-2025, filed as Annexure-4, itself exposes the incorrect methodology adopted by Respondent No.17. The Panchanama specifically records that

"the Deputy Director through Network DGPS pointing has made two teams and as shown by the Forest Department on the site the R.F. Pillars, Bio-Junctions, Tri-Junctions, (at the boundaries of the surrounding survey numbers took DGPS points) and as per Village Map DGPS points were taken." (Annexure 3 Pg No13)

This recording clearly demonstrates that the DGPS exercise was confined to obtaining coordinates of the Reserve Forest pillars, Tri-Junctions, Bi-Junctions, and the boundaries of the surrounding survey numbers, and not for independently traversing and verifying the entire notified Reserved Forest boundary of Sy.No.19. Significantly, neither the Panchanama nor the Field Inspection Report records that the notified forest boundary was measured and verified for its entire notified length of 824 metres. When Field Inspection Report, DGPS Map, and Panchanama are read together, they unequivocally establish that Respondent No.17 merely surveyed the adjoining patta lands and surrounding survey numbers by relying upon the available Tippons (FMBs), instead of independently identifying, traversing, and demarcating the actual notified Reserved Forest boundary from the original notified reference points. Consequently, the entire survey exercise is contrary to the notified forest records, legally unsustainable, devoid of evidentiary value, and liable to be rejected by this Hon'ble Court.

Date: 29-06-2026
Place: Hyderabad


Party-in Person
P.Kiran Kumar

VERIFICATION

I, P. Kiran Kumar, the above-named deponent, do hereby verify that the contents of this Counter Affidavit are true and correct to the best of my knowledge and belief and that nothing material has been concealed therefrom, Verified at Hyderabad on this 29th day of June, 2026.


Party-in Person
P.Kiran Kumar

**BEFORE HONOURABLE
NATIONAL GREEN TRIBUNAL
SOUTH ZONE**

AT: CHENNAI

O.A No. 17 OF 2022

Between
P. Kiran Kumar

...Petitioner

And

The State of Telangana and Others

... Respondents

**Counter Affidavit Filed by
the Petitioner Against
Respondent No 17**

Filed by: Petitioner (Party-in-Person)

Filed on: 29-06-2026

Petitioner Address:

P.Kiran Kumar.
H-No 2-28 Gajularamaram Village,
Quthbullapur Mandal, Medchal
Malkajgiri Dist, Hyderabad,
Telangana.
Cell no: 9666413666
permandllakiru369@gmail.com

Annexure No. 1

1

O/o. the Commissioner & Director,
Settlements, Survey & Land Records
Telangana, Hyderabad

Rc. No. F3/1492/2021

Dt. 29.01.2026

Sub: Forest Land- Inspection - Sy. No. 19 situated at Gajularamaram Village, Quthbullapur Mandal, Medchal Malkajgiri District- Hon'ble NGT, Chennai Order Dt.29.10.2025 in OA No. 17 of 2022 - Date of Field Inspection fixed on 23.12.2025-Field Inspection conducted alongwith Forest, Revenue, GHMC and Survey Officers - Submission of Report-Reg.

- Ref: 1. Hon'ble NGT,SZ Chennai Order Dt.29.10.2025 in OA No. 17 of 2022.
2. DFO, Medchal Lr. No. 32/2022, Dt.14.11.2025 addressed to the District Collector, Medchal Malkajgiri.
3.Orders of the Commissioner & Director, SS&LRS, Telangana, Dt.24.11.2025.
4.District Collector, Medchal Malkajgiri Lr. No. LP/631/2022, Dt.26.11.2025.
5.Deputy Director, MZ-II, O/o. CSS&LRS inspection Notice Dt.09.12.2025.

Field inspection report in OA No. 17 of 2022, Dt. 29.10.2025 in respect of Sy. No. 19 (Government Forest Land) situated at Gajularamaram Village, Quthbullapur Mandal, Medchal Malkajgiri District.

It is to submit that, the Hon'ble National Green Tribunal, Southern Zone, Chennai vide reference 1st cited has passed following orders in OA. No. 17 of 2022:

"A cursory examination of the sketch indicates that an extent of Ac.0-37Gts in the adjacent Sy. No. 15 of Gajularamaram Village belonging to Private individuals, is presently under the possession of the Forest Department. Likewise, an extent of Ac.0-36Gts in Sy. No. 19 is under the possession of Private individuals. If this position is found to be correct, the respective landowners and the Forest Department may resolve the matter appropriately. However the survey of Sy. No. 19 must be completed by the Survey Department as requested by the Forest Department.

The Regional Deputy Director, Survey and Settlement and Land Records(SS&LR), Hyderabad is suomotu impleaded as additional Respondent No. 17.

Let notice be issued to the newly added respondent through the Tribunal. The Registry is directed to carry out the amendment in the cause title.

The Regional Deputy Director, SS&LR, is directed to conduct the survey as requested by the Forest Department and submit an independent report.

Upon completion of the survey, the Forest Department is also directed to submit its independent report, addressing and resolving the issue involved."

It is to submit that, the O/o. Regional Deputy Director, Survey & Land Records, Hyderabad, has merged in O/o Commissioner & Director, Survey Settlements & Land Records, T.G. Hyderabad vide Government Memo. No. 5462/Ser.I/2023, Dt.29.05.2023.

It is to submit that, earlier spot inspection was conducted by the then Deputy Director Multizone-II. In this regard, the Commissioner & Director, SS&LRS, Telangana has allotted the file to the undersigned Deputy Director, Multizone-II, vide reference 3rd cited.

2

2

In compliance to the orders of the Hon'ble National Green Tribunal, Chennai orders in OA No. 17 of 2022 Dt.29.10.2025 and also the orders of the Commissioner & Director, SS&LRS, Telangana, the connected files and records pertaining to Sy. No. 19 of Gajularamaram Village are called from the District Survey Officer, Survey and Land Records, Medchal Malkajgiri and after perusal of records date of Inspection of Sy. No. 19 (Government Forest Land) situated at Gajularamaram(V), Quthbullabur Mandal, Medchal Malkajgiri District was fixed on 23.12.2025, by issuing prior notices, vide reference 5th cited, to all the concerned officers as well as to the concerned parties.

It is to submit that, all the concerned officers viz., District Forest Officer, Medchal District, Forest Range Officer, Dulapally, Forest Settlement Officer, Forest Beat Officers, DEE, Irrigation, AEE (I&CAD), Revenue Inspector, GHMC officers (CPHO, CP-KP2, ACP, Circle Manager), Survey Officials of Medchal Malkajgiri District and adjacent landholders were present on the spot during the inspection on scheduled date and time. The officials & concerned parties attended to the spot on 23.12.2025 are appended in the Attendance Sheet. The Petitioner in OA No. 17 of 2022 Sri Perumandla Kiran Kumar is absent and not attended the spot inspite of notice served upon the petitioner on 18.12.2025, which was acknowledged by him.

In this connection, it is to submit that, before starting the field inspection of Sy. No.19, with the consent of all the Officials present on the spot, two teams were formed, each team having Forest, GHMC, Irrigation, Revenue and Survey officials.

As per the Cadastral Village Map of Gajularamaram Village prepared in the year 1957 which is in force. As per Revenue Records, Sy. No. 19 is recorded as "**Gairan Mahasura**" with recorded extent is Ac.471-14Gts the existing **Trijunction** and **Bi-Junctions** are prominent points. Some of the Tippons (FMBs) are available for the patta lands adjacent to the Sy. No. 19(Forest Land). Based on the available Tippons for the Patta Lands had followed, so as to maintain the extents recorded in revenue records against pattadars.

It is submitted that, the Field Inspection was started with one of the teams at the existing **Bi-Junction** Stone between Sy. No. 28(Patta), 29(Patta) of Gajularamaram Village and Village Boundary of Suraram Village and moved towards the existing **Tri-Junction** on Boulder between Suraram, Gajularamaram & Bowrampet Villages (Northern and Western side of Sy. No. 19(Forest Land) along the Village boundary of Suraram Village. And there is also a **Bi-Junction** stone is existing between Bowrampet and Gajularamaram Village at Koneru Lakshmaiah University and Forest Boundary (fencing). By taking all the points with the help of GNSS Rovers connecting to the CORS (Continuously Operating Reference Stations) Network. The Points of Reserve

Forest(RF) pillars also picked as shown by the Forest Officials in the presence of team formed.

The another team started field inspection at the same point of existing **Bi-Junction** Stone between Sy. No. 28(Patta), 29(Patta) of Gajularamaram Village and Village Boundary of Suraram Village and moved towards Southern and Eastern side of Sy. No. 19 (Forest Land). By taking the points with the help of GNSS Rovers connecting to the CORS Network. The Points of Reserve Forest(RF) pillars also picked as shown by the Forest Officials in the presence of team formed.

The two teams arrived at Sy. No. 397(Patta) and 398(Patta) abetting to Sy. No. 19 Forest Land and concluded the picking of all points i.e., RF pillars and Fencing boundary of Forest Land in Sy. No. 19 alongwith the adjacent other patta lands for cross checking.

It is to submit that, after completion of the picking of all points by two teams with the GNSS Rovers connecting to CORS network (RF Pillars and fencing as per the ground) shown by the Forest Officials in the presence of team of officials, concluded the field inspection, duly conducting panchanama on the spot in presence of District Forest Officer, Medchal District, Forest Range Officer, Dulapally, Forest Settlement Officer, Forest Beat Officers, DEE, Irrigation, AEE (I&CAD), Revenue Inspector, GHMC officers (CPHO, CP-KP2, ACP, Circle Manager), Survey Officials of Medchal Malkajgiri District and adjacent landholders.

It is to submit that, as per the orders of the Hon'ble National Green Tribunal, Chennai in OA No. 17 of 2022, Dt. 29.10.2025, on completion of field inspection of Sy. No. 19, collected data has post processed and superimposed on the Village Map for the said survey numbers and prepared Location sketch showing the Sy. No. 19 alongwith the abetting Survey numbers with reference to the Cadastral Village Map of Gajularamaram Village prepared in the year 1957, which is in force.

Statement showing the details of land w.r.t., Sy. No. 19 alongwith adjacent Survey numbers situated at Gajularamaram Village as below :-

Sl. No.	Sy. No.	Nature of Land	Total Extent as per Revenue Record (Ac-Gts)	Extent as per Physical Possession (Ac-Gts)	Excess (Acs-Gts)	Less (Acs-Gts)	Remarks
1	19	Gairan Mahasura (Government Land)	471-14	Details mentioned in the sketch enclosed, as per Physical Possessions on ground of Forest Land (RF Pillars and Fencing), Survey Number boundary and adjacent Govt. and patta lands.			
2	28	Patta	10-09	07-33	-	02-16	An extent of Ac.2-16Gts is under the Physical Possession of Forest Dept., by erecting RF Pillars. Dispute between Patta and Forest Land (Sy. No. 19)

4

3	27	Khariz Khata (Government Land)	10-15	02-01 (Covered by Houses)	-	08-14	An extent of Ac.8-14Gts (Govt. Land) is under the Physical Possession of Forest Dept., by erecting RF Pillars (As shown in the Sketch enclosed)
4	24	Khariz Khata (Government Land)	11-17	10-05 (Covered by Houses)	-	(0-35 + 0-17) = 01-12	An extent of Ac.1-12Gts (Govt. Land) is under the Physical Possession of Forest Dept., by erecting RF Pillars. (As shown in the Sketch enclosed)
5	25	Khariz Khata (Government Land)	10-18	1-08 (Covered by Houses)	-	09-10	An extent of Ac.9-10Gts (Govt. Land) is under the Physical Possession of Forest Dept., by erecting RF Pillars. (As shown in the Sketch enclosed)
6	26	Khariz Khata (Government Land)	08-15	-	-	08-15	An extent of Ac.8-15Gts (Govt. Land) is under the Physical Possession of Forest Dept., by erecting RF Pillars. (As shown in the Sketch enclosed)
7	12	Khariz Khata (Government Land)	12-07	-	-	0-04	An extent of Ac.0-04Gts (Govt. Land) is under the Physical Possession of Forest Dept., by erecting RF Pillars. (As shown in the Sketch enclosed)
8	20	Patta	13-04	08-20	-	04-24	An extent of Ac.4-24Gts is under the Physical Possession of Forest Dept., by erecting RF Pillars. Dispute between Patta and Forest Land (Sy. No. 19)
9	18	Patta	04-10	03-22	-	0-28	An extent of Ac.0-28Gts is under the Physical Possession of Forest Dept., by erecting RF Pillars. Dispute between Patta and Forest Land (Sy. No. 19)
10	16	Patta	03-10	02-10	-	1-00	An extent of Ac.1-00Gts is under the Physical Possession of Forest Dept., by erecting RF Pillars. Dispute between Patta and Forest Land (Sy. No. 19)
11	15	Patta	10-21		0-37	02-14 (0-36 + 1-18)	An extent of Ac.02-14Gts is under the Physical Possession of Forest Dept., by erecting RF Pillars and an extent of Ac.0-37gts is left by Forest Dept., by erecting RF Pillars. Dispute between Patta and Forest Land (Sy. No. 19)
12	445	Patta	07-01	05-20	-	1-21	An extent of Ac.1-21Gts is under the Physical Possession of Forest Dept., by erecting RF Pillars. Dispute between Patta and

5

							Forest Land (Sy. No. 19)
13	396	Patta	01-22	01-19	-	0-03	An extent of Ac.0-03Gts is under the Physical Possession of Forest Dept., by erecting RF Pillars. Dispute between Patta and Forest Land (Sy. No. 19)

In continuation of the above, the land for an extent of Ac.21-18gts (including road and bund) (as shown in sketch enclosed) is available for Forest Land in Sy. No. 19 between the Patta land Sy. Nos. 371, 372, 373, 376, 379, 380, 394, 396, 397, 398, 419, 420, 435, 438, 439, 440, 17, 18, 89, 90, 92 and 444 (Chintha Cheruvu Government Land) and the RF Pillars erected and the Fencing with the physical possession by the Forest Department since long back was not in accordance with the Survey number 19 boundary as per the Cadastral Village Map for the Year 1957 which is in force, as shown in Green Color in the sketch enclosed

It is evident from the above Statement that, the Forest Department has erected RF Pillars including the Government Land in Sy.Nos. 12/P, 24/P, 25/P, 26, 27/P to an extent of Ac. 27-15gts, as shown in Orange Color in the sketch enclosed.

Further, it is also evident from the above statement that, the Forest Department has erected RF Pillars including the Patta Lands in Sy. Nos. 28/P, 20/P, 18/P, 16/P, 15/P 396/P and 445/P to an extent of Ac.12-26Gts as shown in Blue Color in the sketch enclosed.

In view of the above, i) Field Inspection Report ii) Served notice copies, iii) Attendance taken on Spot, iv) Panchanama conducted on the Spot and v) Detailed Location sketch, vi) GNSS Rovers List of Coordinates CORS connecting taken on spot along the Forest Boundary (RF Pillars and Fencing) as shown by the Forest Officials and vii) copies of some of the available Tippons are submitted before the Hon'ble National Green Tribunal, Chennai for taking necessary action in the matter.

Yours faithfully


 Deputy Director, MZ-II
 O/o. the Commissioner & Director
 SS&LRs, TG, Hyderabad

Annexure No. 2

Location Sketch Showing The Forest Land Physical Possession in Sy No 19 & Other sy no's Situated at Gajularamam Village, Quthbullapur Mandal, Medchal-Malkajgiri District.

File No:- F4/1492/2021.

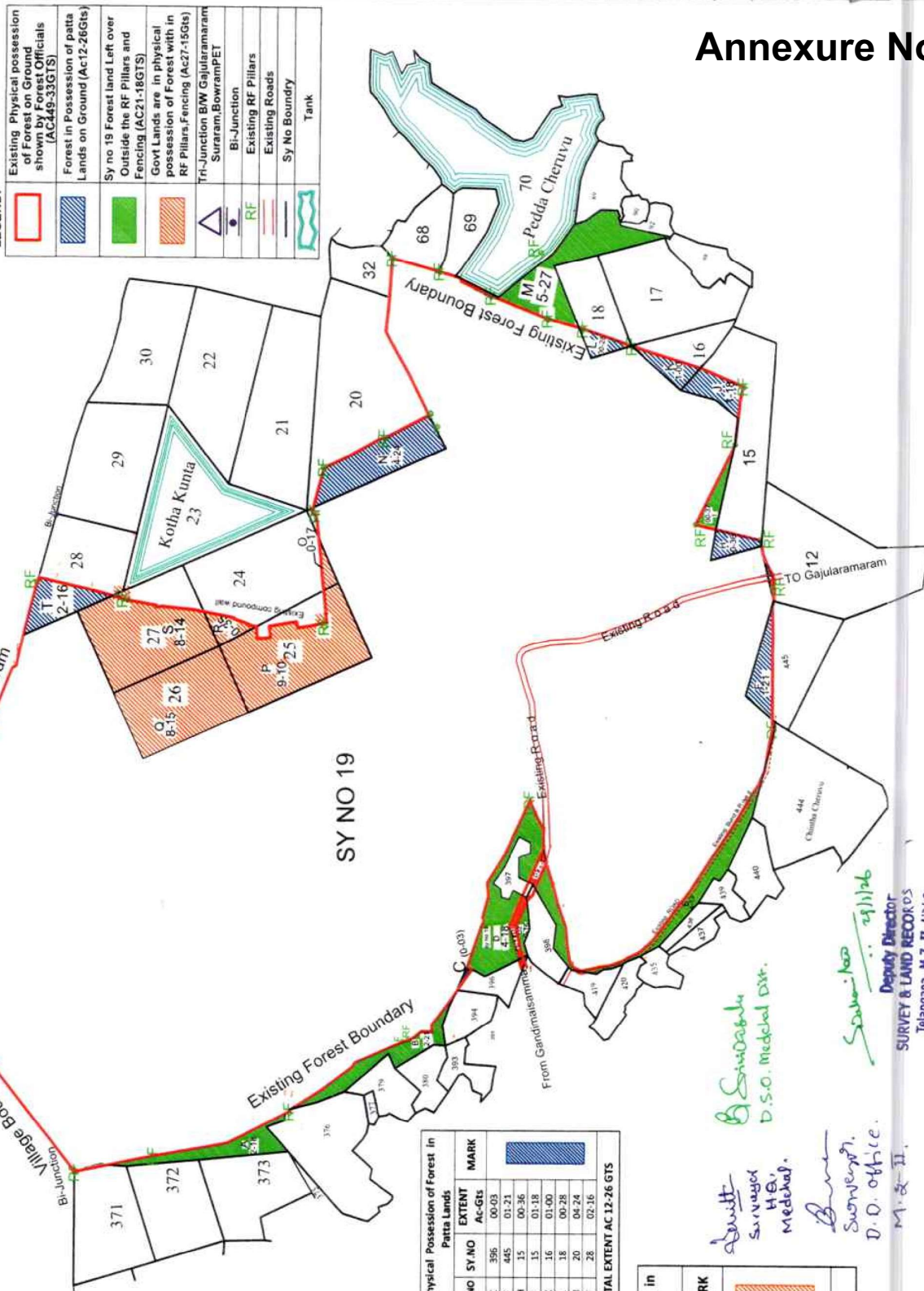
in OA NO 17/2022 Dt 29-10-2025 of NGT ,SZ Chennai.



SCALE:- 8"=1MILE

LEGEND:-

	Existing Physical possession of Forest on Government Lands shown by Forest Officials (AC49-33GTS)
	Forest in Possession of patta Lands on Ground (AC12-26Gts)
	Sy no 19 Forest land Left over Outside the RF Pillars and Fencing (AC21-18GTS)
	Govt Lands are in physical possession of Forest with in RF Pillars.Fencing (AC27-15Gts)
	Tri-Junction B/W Gajularamam Suraram,BowampET
	Bi-Junction
	Existing RF Pillars
	Existing Roads
	Sy No Boundary
	Tank



Index:-

SL.NO	SY.NO	EXTENT	MARK
A	371,372 & 373	02-18	
B	376,379 & 384	02-21	
D.O.I	396,397	05-22	
E	396,419, 420,435, 444,448, 449 & 448	04-13	
I	396,419, 420,435, 444,448, 449 & 448	00-37	
M	18,17,20, 89,90 & 92	05-27	
TOTAL EXTENT AC 21-18 GTS			

SL.NO	SY.NO	EXTENT	MARK
C	396	00-03	
F	445	01-21	
H	15	00-36	
J	15	01-18	
K	16	01-00	
L	18	00-28	
N	20	04-24	
T	28	02-16	
TOTAL EXTENT AC 12-26 GTS			

SL.NO	SY.NO	EXTENT	MARK
G	12	00-04	
O	24	00-17	
R	24	00-35	
P	25	09-10	
Q	26	08-15	
S	27	08-14	
TOTAL EXTENT AC 27-15 GTS			

B. Srinivasulu
D.S.O. Medchal Dist.

S. Srinivasulu
Deputy Director
SURVEY & LAND RECORDS
Telangana, M.Z.-II, H.Y.D.

B. Srinivasulu
Surveyor
H.O. Medchal.
D.O. office.
M. & II.

ANNEXURE - IV
23/12/2025

<u>క్రమ.సంఖ్య</u>	<u>పేరు</u>	<u>చూడదేవు</u>	<u>వయస్సు</u>	<u>పురుష</u>	<u>నోటునం</u>	
1	శ్రీ రామకృష్ణ చౌదరి	5/0	సన్నగిరిరామయ్య	40 సం॥	వ్యాపారం	రామకృష్ణ
2	శ్రీ మహాలక్ష్మి సన్నగిరిరామయ్య	5/0	పెనుమల	60 సం॥	వ్యాపారం	సన్నగిరి
3	శ్రీ లక్ష్మణప్ప	5/0	పెనుమల	32 సం॥	వ్యాపారం	పెనుమల

[illegible]

ಶ್ರೀಮದ್ ಪ್ರಸಾದ್ವರ್ತಮಾನ್ ಮಹೋದಯಾಃ ಸರ್ವಾಃ ಸರ್ವಾಃ

ಇಂತಿಹ ಡಿಆರ್‌ಸಿ ರಾಯ್ ಇಂತಿಹ ಕೆಲಸ ಮಾಡುವ ಕೆಲಸ ಮಾಡುವ
forest Department ಎಂಬ ಕಾರ್ಯದ R.F. Patters, Bio-
Technology, The Technology, ಎಂಬ ಕೆಲಸ ಮಾಡುವ ಕೆಲಸ
ಇಂತಿಹ ಡಿಆರ್‌ಸಿ ರಾಯ್ ಇಂತಿಹ ಕೆಲಸ ಮಾಡುವ ಕೆಲಸ ಮಾಡುವ
ಕೆಲಸದ ಕೆಲಸ ಡಿಆರ್‌ಸಿ ರಾಯ್ ಇಂತಿಹ ಕೆಲಸ ಮಾಡುವ ಕೆಲಸ ಮಾಡುವ

ఆంధ్ర మొక్కలు వచ్చినవారి అంటి పేరుల లింగనామం

ಇಷ್ಟೇ ಹುಡುಗನು ಮೊಂಡೆಯ ಸುತ್ತಲಿನ ಗಾಂವನ್ನು ಹೊಸ Forest
R.F. ಕಟ್ಟಿಸಿ ಮತ್ತೆ ಇಂಥಾ ಕುಡುಗನಿಗೆ [Orphan] ಮೊಂಡೆಯಲ್ಲಿ
ಹುಡುಗನು ಹಾಗೆ ಬಂದಿ ಬಿಡಬಹುದು ಸುಲಭವಾಗಿ ಮಾಡಿ ಇದ್ದು.

नतीजतः :-

1. M. Laxman P.O. Durgam
2. M. Arshad (Md. Arshed) P.O. Suraram Pur
3. M. Kalam (Kalam Kalam) R.D. Puttullapur
4. M. Gopal (Gurugop)
5. M. V. S. (M. Venkateswara Rao) P.O. C.M.

உருவகம்

1. 大耳
2. 大耳

3. T. Laxman
panchayam conducted
before me. 100
S. D. M. 23/12
D. D. M. 2-11.


 D.Y. Gos.
 Madras Division.

B. Schwab
D.S.O., M.M. D.D.

17

- 6) G. Praveen Kumar
Pso. Suraram
23/12/2025
- 7) M. Tulasiram
23/12/25
c.p. KD2, G.H.M.
- 8) R. Senthil Kumar
23/12/25
R. Senthil Kumar
- 9) A.C.P. Gajulakonda
23/12/2025
A.C.P. Gajulakonda
Mr. Nivaran Sagar
TPS- 026.
- 10) A. Nareesh Kumar
Asst Executive Engineer
P & CAD Dept.

//TRANSLATION FROM TELUGU TO ENGLISH//

PANCHANAMA

Date: 23/12/2025

Panchanama held in the presence of Deputy Director, Commissioner
of Survey and Land Records Office, Talangana

Gajularamaram Village, Qutubullapur Mandal, Medchal-Malkajgiri
District

Sl. No	Name	Father's Name	Age	Occupation	Residence
1	Sri Kolukala Jagan	Satyanarayan a	46	Business	Jagadgirigutta
2	Sri M. Satyanarayan a	Pentaiah	60	Business	Suraram
3	Sri T. Laxman	Narender	38	Business	Shapur Nagar

We the above mentioned three panchas upon the call given by the Deputy Director, Commissioner of Survey and Land Records Office, Talangana, has presented ourselves at Gajularamaram Village, Qutubullapur Mandal, Medchal-Malkajgiri District at Sy.No.19. there the Deputy Director, Commissioner as per the File No.F3/1492/2021 and Hon'ble NGT Chennai O.A.No.17/2022 Dt.29/10/2025 a prior notice is given to the concerned individuals/Land Owners, Forest officials, GHMC, Revenue, Irrigation officials who are adjacent to the Sy.No.19.

However, the Deputy Director through Network DGPS pointing has made two teams and as shown by the Forest Department on the site the R.F. Pillars, Bio-Junctions, Tri-Junctions, at the boundaries of the surrounding survey numbers took DGPS points and as per Village Map DGPS points were taken.

The presence of the people present at the site were taken.



This Panchanama is held in our presence and as per Village Map, Forest R.F. Pillars points were taken (DGPS) and written and read over to us and found to be correct and we signed.

Signature of Panchas:

1. Sd/- K. Jagan
2. Sd/- Satyanarayana
3. Sd/- T. Laxman

WITNESSES:

1. Sd/- M. Laxman, FRO Dulapally
2. Sd/- Md. Arshad, FRO, Suraram
3. Sd/- Gulam Kaleem, RI, Quthbullapur
4. Sd/- Jyothi (Surveyor)
5. Sd/- M. Venu Madhav Rao (Dy.CF) DFO (M) – 23/12/2025
6. Sd/- G. Praveen Kumar – FSO Suraram
7. Sd/- M. Tulasi Ram – CP, KOZ, GHMC
8. Sd/- R. Sumithra – ACP Gajularamaram
9. Sd/- (illegible scribe) – TPS 026
10. Sd/- A. Naresh Kumar – Asst. Executive Engineer, I&CAD Dept.

1. Sd/- B. Srinivasulu – DSO – MM District
2. Sd/- Dy. IOS – Malkajgiri Division

Panchanama conducted before me:

Sd/- 23/12/2025 - MZ-II

//TRANSLATION FROM TELUGU TO ENGLISH//WITHOUT PREJUDCE//

//Translated by: MOHAMMED RASHEED//KGN TRANSLATIONS



[Handwritten signature]
Translator